

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 03  
CP No. (IB) - 60/7/JPR/2023  
Under Section 7 of IBC, 2016

**In the matter of:**

**Bank of India**

**.... Financial Creditor**

**Versus**

**M/s Tijaria Industries Ltd.**

**...Corporate Debtor**

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Financial Creditor : Gaurav Sharma, Adv.  
R.C. Sharma, Adv.  
For the Corporate Debtor : Amol Vyas, Adv.

**ORDER**

Heard Mr. Gaurav Sharma, Adv. along with Mr. R.C. Sharma, Adv. appearing on behalf of the Petitioner. Mr. Amol Vyas, Adv. appearing on behalf of the Respondent. Reply has been filed by the Respondent. Copy of the same has been furnished to the learned counsel for the Petitioner. Rejoinder, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. List the matter on 20.05.2024.



(Rajeev Mehrotra)  
Technical Member



(Deep Chandra Joshi)  
Judicial Member

April 22, 2024